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IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

CIVIL APPLICATION (CAO) NO. 530 OF 2021
WITH
CIVIL APPLICATION (CAO) NO.584 OF 2021
IN
PUBLIC INTEREST LITIGATION NO. 93 OF 2016 (D)

Court on its own motion

Vs.

Union of India and others

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's Orders.

Court's or Judge's orders.

Shri S.S. Sanyal, Amicus Curiae for petitioner.
Shri N.P. Lambat, Advocate for respondent Nos.1, 3, 4 & 5.
Ms. Mugdha Chandurkar, Advocate for respondent Nos.2, 6, 7 &
12.
Mr. M.Y. Wadodkar, Advocate for respondent No.9.
Mr. Sudhir Puranik, Advocate for respondent No.10.

CORAM : SUNIL B. SHUKRE AND
ANIL S. KILOR, JJ.

DATE : 22nd SEPTEMBER, 2021.

By these applications, attention of this Court and the society in general is being attempted to draw to the unfortunate condition of some of the dogs who have retired from various Central and State services, after having rendered meritorious service. As an instance, case of one dog named 'Lucky' has been mentioned in these applications.

2. Shri Sanyal, learned Amicus Curiae submits that in spite of the reply filed by the Defence Ministry that there is a policy of taking care of and looking after the old and worn out dogs, the policy is not being seen on the ground and is proved by the instance of 'Lucky', who was found as being in bad shape sitting in the corner of some street of City of Saoner. Therefore, suitable directions are sought through these applications.

3. Issue notice for final disposal at admission stage to the respondents, returnable after **four weeks**.

4. Mr. N.P. Lambat, learned counsel waives service of notice for respondent Nos.1, 3, 4 & 5.

5. Ms. Mugdha Chandurkar, learned counsel waives service of notice for respondent Nos.2, 6, 7 & 12.

6. Mr. M.Y. Wadodkar, learned counsel waives service of notice for respondent No.9.

7. Mr. Sudhir Puranik, learned counsel waives service of notice for respondent No.10.

8. In addition to usual mode of service, service through e-mail is permitted.

JUDGE

JUDGE

Prity